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CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA
(Through video conferencing)

OA. 351/1015/2021

Date of order: 30.07.2021

Present :Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

Shri T. K. Chandrasekharan, son of late T. K. Sankaran Nair, Executive Engineer (Retired)
Resident of Delanipur, Port Blair Tehsil, South Andaman- 744102.

.....Applicant.

-versus-

1. The Union of India, service through the Secretary, Govt. of India, Ministry of Home Affairs, North Block, New Delhi- 110001.
2. The Andaman & Nicobar Administration, Service through the Lt. Governor (Administrator) Andaman & Nicobar Islands, Raj Niwas, Port Blair- 744 101.
3. The Chief Secretary, Andaman & Nicobar Administration, Secretariat, Port Blair- 744 101.
4. The Principal Secretary (PWD), Andaman & Nicobar Administration Secretariat, Port Blair- 744 101.
5. The Chief Engineer, Andaman Public Works Department, Nirman Bhawan, Port Blair- 744 101, Andaman & Nicobar Islands.

.....Respondents.

For the Applicant : Mr. G. B. Kumar, Counsel

For the Respondents : Mr. R. Halder, Counsel
Mr. T. Lall, Counsel
Mr. M. P. Kamraj, Counsel



ORDER (Oral)

Per Ms. Bidisha Banerjee, JM:

Heard ld. Counsel for both the parties.

2. The applicant has filed this O.A. under Section 19 of the Administrative Tribunal Act, 1985 seeking the following reliefs:

"8(a) An order be passed directing the Respondent authorities, particularly the Respondent No. 1 to dispose of the statutory appeal dated 14.12.2018 along with all connected application filed by the applicant before the respondent no. 1 within a time frame.

(b) An order do passed directing the respondent authorities to transmit the original records of the case before this Hon'ble Court, so that after perusing the same conscientious justice may be rendered to the applicant.

(c) Any other relief or reliefs, order or orders, direction or directions as your Honor deem fit and proper."

3. At hearing, ld. Counsel for the applicant drew the attention of this Bench to the pending appeal dated 14.12.2018 addressed to the Hon'ble President of India.

4. Since the statutory appeal is stated to be pending before the competent authority, let the same be decided first in accordance with law and decision so taken be communicated to the applicant at the earliest, preferably within a period of two months from the date of receipt of a copy of this order.

5. It is made clear that we have not entered into the merits of this case, and, all the points raised in the statutory appeal shall be considered by the competent authority.

6. The O.A. stands disposed of accordingly. No costs.



(Dr. Nandita Chatterjee)
Member (A)

(Bidisha Banerjee)
Member (J)

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